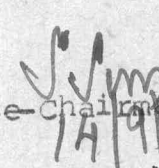
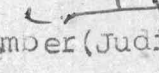
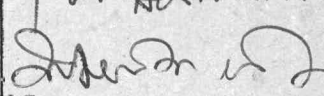

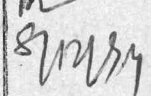



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(10)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on or
3. 14.9.2000..		<p>In this matter it is submitted on behalf of learned counsel for the applicant Mr.G.Rath by Shri T.K.Praharaj that the application has become infructuous as the applicant has passed away in the meantime.In view of this, he does not want to pursue this CA. The petition has become infructuous and is accordingly disposed of. Stay order granted on 9.12.94 stands vacated.</p> <p style="text-align: right;">   Vice-Chairman    Member (Judicial) </p>	<p>For Admission 2            OR.No. 2 dt 9.12.94  Notice along with the  order dt 9.12.94 may  be sent to all Regd.  by Regd. Bar/dt      14/12/94  8-0 (J)    Received the  copy of order  dated 9.12.94.    Ganeshwar Rath  11/11/95</p>